

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.283/MP/2023**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Commission's "Power to Relax" and "Power to Remove Difficulty" and allow utilisation of Petitioners' existing Connectivity dated 10.5.2022 for other project to be connected to the same substation.
- Date of Hearing : **18.10.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioners : ACME Solar Holding Private Limited and Anr.
- Respondent : Central Transmission Utility of India Limited (CTUIL)
- Parties Present : Shri Vishrov Mukerjee, Advocate, ACME  
Shri Girik Bhalla, Advocate, ACME  
Ms. Priyanka Vyas, Advocate, AMCE

**Record of Proceedings**

Learned counsel for the Petitioners submitted that the present Petition has been filed, *inter alia*, for the issuance of directions to permit the Petitioner to utilize its existing connectivity granted on 10.5.2022 under the LoA/PPA route in terms of Regulation 8 of the Connectivity Regulations, 2009 for another Project being set-up by the Petitioners, under the GNA Regulations, 2022, and injuncting the Respondent, CTUIL from revoking the connectivity granted on 10.5.2022 to the Petitioners. Learned counsel submitted that connectivity as granted on 10.5.2022 was obtained on the basis of the Letter of Award dated 14.12.2021 issued by the Maharashtra State Electricity Distribution Company Limited (MSEDCL) and the subsequent Power Purchase Agreement dated 4.4.2022 between the Petitioner No.2 and MSEDCL. Subsequently, however, the said PPA was terminated due to continuous force majeure events. Learned counsel further submitted that the Petitioners, thereafter, consented to the conversion of their aforesaid connectivity and LTA dated 15.6.2022 to the GNA regime in terms of Regulations 37.2 and 37.3 of the GNA Regulations, 2022. While the GNA Regulations, 2022, allow the grant of connectivity through different routes, viz. LoA/PPA route, the land route or the Bank Guarantee route, there is no provision for utilization of the connectivity granted on the LoA/PPA route for the other Projects. Learned counsel submitted that the Petitioners are keen on developing their Project and have also acquired more than 51% of the requisite land, thereby already fulfilling the requirement for the grant of connectivity under the land route. Learned counsel urged that till the time the matter is taken up for hearing after the completion of the pleadings, CTUIL may be directed to maintain the *status-quo*. Learned counsel also requested that the matter be taken up for the hearing along with Petition No.273/MP/2023 filed by AMP Energy Green

Private Limited involving a similar subject matter, and the same is listed for the hearing on 22.12.2023.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

(a) Admit. Issue notice to the Respondents.

(b) The Respondents to file their replies to the Petition, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, within three weeks thereafter.

(c) The parties will maintain *status-quo* with regard to the Petitioner's connectivity dated 10.5.2022 till the next date of hearing.

3. The Petition will be listed for hearing on 22.12.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**